

2009, the trans fats in vanaspati, (based on analysis of 7 samples), were reported in the range of 9.4-23.7%. The study shows analysis of total fatty acids comprising 37 components and trans fats. The Prevention of Food Adulteration Rules, 1955, however, does not prescribe any limit of Trans Fatty Acid in edible oils and fats. Presently no world standard has been prescribed by the Codex Alimentarius Commission, the international standards setting body.

(d) The Ministry of Health and Family Welfare *vide* its notification GSR 664(E) dated 19.09.2008 (effective 19.03.2009) has made it compulsory:—

- to declare that the products containing Hydrogenated vegetable fat or bakery shortening shall declare on the label that it contains trans fatty acid.
- That in case it is claimed on the label of the product that it is free from Trans Fatty Acids then the amount of Trans Fatty Acids shall not be more than 0.2g per serving.

Lax service delivery of Government hospitals

†3116. SHRI BHAGWATI SINGH:
SHRI JANESHWAR MISHRA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that health services in the Government hospitals are very lax due to which patients have to move towards private hospitals;

(b) if so, whether it is also a fact that life saving machines of Government hospitals does not remain in working conditions;

(c) if so, whether Government is making any concrete plan to save the lives of patients in Government hospitals; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) In so far as Central Government Hospitals located in Delhi namely Safdarjung Hospital, Dr. Ram Manohar Lohia Hospital and Lady Hardinge Medical College and Associated Hospitals are concerned, there is no laxity in providing health care services to the patients. In these hospitals, life saving machines are mostly in working condition. All the costly and life-saving equipments are either under guarantee/warranty period or covered under Annual Maintenance Contract (AMC). Timely measures and steps are taken to repair the equipment which is reported non-functional.

CGHS in Maharashtra

3117. SHRI Y.P. TRIVEDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the implementation of Central Government Health Scheme (CGHS) in Maharashtra, during the last three years; and

†Original notice of the question was received in Hindi.

(b) the details of new CGHS dispensaries which are going to be opened in Maharashtra, location-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) CGHS is presently functioning in Mumbai, Pune and Nagpur in Maharashtra. The details of expenditure incurred during the period 2006-07 to 2008-09 in these three cities to provide treatment to CGHS beneficiaries is given below:—

(Rs. in crores)

| Year | Mumbai | Nagpur | Pune |
|---------|--------|--------|-------|
| 2006-07 | 37.64 | 16.12 | 20.43 |
| 2007-08 | 39.53 | 18.65 | 21.12 |
| 2008-09 | 46.90 | 23.18 | 27.77 |

(b) Due to resource constraints, it is not possible for the CGHS to be extended to newer areas.

Notification of PNDT Act, 1997 not notified by some States

3118. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that courts in some States are acquitting doctors who are engaged in unlawful sex determination activities during pregnancy as the Pre-Natal Diagnostic Techniques Act, 1997 has not been notified by these Governments, so far; and

(b) if so, whether it has not given free hands to medical practitioners who are running their ultrasound and genetic clinics without any mandatory registration as provided in PNDT Act, 1997?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 is a Central Act; It extends to the whole of India except the State of Jammu and Kashmir, which has notified the Jammu and Kashmir Pre-Conception and Pre-Natal, Sex Selection/Determination (Prohibition and Regulation) Act, 2002* (Act No. XXXI of 2002) on 23rd April, 2002. Therefore States are not required to notify the PC and PNDT Act, 1994.

(b) Does not arise.

Malaria control

†3119. SHRI RAGHUNANDAN SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether approval to the proposed long-term scheme of Madhya Pradesh Government for six districts of Bundelkhand region will soon be given and funds provided;

†Original notice of the question was received in Hindi.